

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHARGOMANGO):

(a) The Government have no information about entry of Coca Cola in Indian market by some other name.

(b) to (d). Do not arise.

[*Translation*]

Appointment of Committee for Technical jobs in Khadi Gramodhyog Bhawan, New Delhi

5596. SHRI ARVIND NETAM: Will the PRIME MINISTER be pleased to state:

(a) whether any departmental or external technical expert is appointed in the committees for technical jobs etc. In Khadi Gramodhyog Bhawan, New Delhi;

(b) if so, the details thereof;

(c) if not, whether some cases of malpractices have come to the notice of the Government regarding accepting the tenders at high rates in respect of technical jobs of stitching, dyeing and printing etc. due to non-availability of a technical expert; and

(d) the steps proposed to be taken to check such malpractices?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF.P.J. KURIEN): (a) to (c). The Central Committee functions for deciding technical jobs like

stitching, dyeing and printing in Khadi Gramodhyog Bhawan, New Delhi. The Committee is consisting of the Bhawan's Manager, Manager of Gram-shilpa, New Delhi, officer in-charge of readymade garments, officer in-charge of Dyeing and Printing Section and Senior officials of Accounts Section of the Bhawan, who are all departmental technical experts. Also, all rates are accepted according to the tender rates quoted by the parties. In view of the above, the question of malpractices by arbitrarily accepting the tenders of higher rates does not arise.

(d) In view of the reply given above, this does not arise.

[*English*]

Surplus Land

5597. SHRI P.P. KALIAPERUMAL: Will the PRIME MINISTER be pleased to state:

(a) the land declared surplus under the Land Reforms Act so far, State-wise;

(b) the areas out of it taken possession and distributed to the rural poor by the Government; and

(c) the number of persons benefited so far, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) to (c). A Statement is laid on the Table of the House.

STATEMENT

(Till March, 1991)

Sl. No.	Name of State	Area (in lakhs acres)		No. of beneficiaries (in lakhs)	
		Declared Surplus	Taken Possession of Distributed		
1.	Andhra Pradesh	7.01	5.53	4.19	3.59
2.	Assam	6.10	5.45	4.28	3.75
3.	Bihar	4.75	3.88	2.67	3.08
4.	Gujarat	2.52	1.55	1.25	0.28
5.	Himachal Pradesh	2.84	2.81	0.03	0.04
6.	Haryana	1.21	1.13	1.13	0.38
7.	Jammu & Kashmir	4.56	4.50	4.50	4.50
8.	Karnataka	2.77	1.56	1.14	0.29
9.	Kerala	1.33	0.93	0.63	1.34
10.	Madhya Pradesh	2.97	2.55	1.72	0.65

(Till March, 1991)

Sl. No.	Name of State	Area (in lakhs acres)			No. of beneficiaries (in lakhs)
		Declared Surplus	Taken Possession of	Distributed	
11.	Maharashtra	7.04	6.24	5.25	1.32
12.	Manipur	0.02	0.02	0.02	0.004
13.	Orissa	1.74	1.59	1.46	1.24
14.	Punjab	1.39	1.04	1.01	0.26
15.	Rajasthan	6.19	5.46	4.32	0.75
16.	Tamil Nadu	1.77	1.71	1.40	1.15
17.	Tripura	0.02	0.02	0.02	0.01
18.	Uttar Pradesh	5.29	4.98	3.58	3.06
19.	West Bengal	12.61	11.43	8.99	18.91